

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 208
IA No. 06/JPR/2018
CA No. 20/JPR/2021
IA (CA) No. 11/JPR/2022
CP No. 372(ND)2017
TA No. 52/2018
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Urmila Samota

...Petitioner

Versus

Lotus Consbuild Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

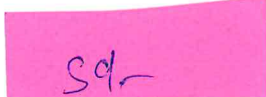
For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Pawan Sharma, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Mr. Pawan Sharma, Adv. appearing on behalf of the Respondent. On the request of Mr. Pawan Sharma, Adv., this matter could not be heard today, since the matter is already fixed for 24.07.2024. List the matter for hearing on 24.07.2024.


sd/r

(Rajeev Mehrotra)
Technical Member


sd

(Deep Chandra Joshi)
Judicial Member

July 23, 2024